

Mr. Speaker: I want them to consider it.

Shri Nath Pai: Mr. Speaker, Sir, you promised me that Shri Nanda would answer my question. Modest as he is, nobody would accuse him of usurping the office of Deputy Leader of the House, and therefore, is he officiating or not? We are entitled to know it.

Shri Nanda: The answer to the question has to be given by the Prime Minister. But it may be that the answer may need a little time for consideration. Therefore, the question whether anybody is officiating or not does not arise in this case. What you have stated, Sir, certainly deserves my respectful consideration.

Shri Ranga: One question was put by Shri Nath Pai. I thought you were going to give the answer—that is what you said—and then it appeared that the Minister was going to give the answer.

Mr. Speaker: He said that that also requires some consideration.

Shri Ranga: We reckon it this way: the Prime Minister comes first and then there is a second Minister, and then there is a third Minister. They have got their own order; they come in that order. One would expect that in the absence of the Prime Minister, the second man would officiate on his behalf and face the House here. Otherwise, the House would be without any leader at all. Therefore, may I take it that the second Minister—I do not know if it has been notified that way, that after the Prime Minister, there is a second Minister—is the acting Leader?

Mr. Speaker: They will consider.

Shri U. M. Trivedi (Mandsaur): One pertinent question was put by Shri Nath Pai. I think that question may not be answered perhaps for the reasons which the Minister mentioned now, or explained now, but still, the pertinency of the point raised is there. Can this House have its proceedings conducted in the absence of the Leader of the House? Someone

1972 (A) LSD—5.

as Leader of the House must be present, whether he is leader or officiating leader. The presence of the Leader of the House is essential for the conduct of the proceedings of this House. Therefore, it should be noted that at all times there must be some indication as to who is the Leader of the House?

Mr. Speaker: That is a matter which they will consider.

12.56. hrs.

PAPERS LAID ON THE TABLE

KHADI AND VILLAGE INDUSTRIES COMMISSION (THIRD AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shri A. K. Sen, I beg to lay on the Table a copy of the Khadi and Village Industries Commission (Third Amendment) Rules, 1964, published in Notification No. S. O. 4088 dated the 28th November, 1964, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. LT-3688/64.]

ANNUAL REPORTS AND ACCOUNTS OF INDIAN AIRLINES CORPORATION AND AIR-INDIA, 1963-64.

The Minister of Civil Aviation (Shri Kanungo): I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Indian Airlines Corporation, for the year 1963-64, under sub-section (2) of section 37 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-3689/64.]
- (2) Annual accounts of the Indian Airlines Corporation for the year 1963-64 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-3690/64.]
- (3) Annual Report of the Air India for the year 1963-64, under sub-section (2) of section 37 of the Air Corpora-